## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1430/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES:

Aksh Opfibre Ltd.

V/s.

Dishnet Wireless Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. Lawshyauced Adv. for
Creditor

2. Valibban Bhure Adv. for
(osporate
Debtor

Notrali Khambal Representative
of corporate debtor

Notambal

## <u>ORDER</u>

## C.P. No. 1430/I&BC/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present.
- It is stated that in view of the Settlement Agreement between the parties, he is seeking permission to Withdraw the Petition.
- Memo of Withdrawal placed on record dated 17.11.2017.
- As a consequence this Petition is disposed of as Withdrawn. To be consigned to the records.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 20.11.2017.

M.K. Shrawat Member (Judicial)

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